

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1916
ANSWERED ON:17.07.2009
AFFORDABLE HOUSE BY DDA
Nahata Smt. P. Jaya Prada

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Development Authority (DDA) proposes to provide incentives for affordable housing under price tag of Rs.20 lakhs;
- (b) if so, the reasons for which DDA has been selling the flats in the Commonwealth Games Village at very high prices, nearly 80 lakhs to 1 crore; and
- (c) if not, the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

(a): DDA has launched 43 housing schemes since 1967-68 to provide affordable housing to various segments of the society. DDA has been allotting built-up flats in different categories with reservation for SC/ST, War widows, physically handicapped persons and ex-servicemen. DDA has also allotted land to cooperative group housing societies and also for resettlement of slum dwellers. Further, as per the current policy of costing of flats, the cost of land in case of housing for the Economically Weaker Sections (EWS) and Lower Income Groups (LIG), is cross-subsidized by DDA. The Master Plan of Delhi

(MPD)-2021 has provided for 15% FAR or 35% of dwelling units, whichever is higher, for EWS/service personnel in group housing.

(b)&(c): The Commonwealth Games Village project will provide residential accommodation to over 8,000 athletes/sportspersons who will be participating in the Games. This project is being executed in the public-private partnership (PPP) mode by DDA with a private developer, M/s. EMMAR MGF Ltd. As per the agreement, the private developer can sell a portion of flats to private buyers after the games are over. These flats are not part of DDA's general housing schemes. As part of the PPP agreement, DDA shall be offering a portion of flats at the Games Village to public, for which the prices will be fixed by DDA.